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**CENTRAL ADMINISTRATIVE TRIBUNAL**

**PATNA BENCH, PATNA**

**OA No.424 of 2006**

Date of order : 1st August, 2006

**C O R A M**

Hon'ble Mr. Justice P.K. Sinha, Vice-Chairman  
Hon'ble Mr. S.N.P.N. Sinha, Member[Admn.]

Shiv Narayan Prasad ..... Applicant

Vrs.

Union of India & Ors. ..... Respondents.

Counsel for the applicant : Shri R.K.Bariar

Counsel for the respondents : Shri A.Pandey, ASC

**O R D E R [ ORAL ]**

**Justice P.K.Sinha, Vice-Chairman :-**

Heard the 1d. counsel for the applicant and the 1d. ASC for the respondents.

2. The applicant was working as EDDA-cum-MC, Salepur B.O. a/c with Telhana S.O., Nalanda Postal Division, Biharsharif and claims to have retired from service on 13.5.2005 as such. Despite his representations to release the terminal amounts, such as Ex-gratia gratuity and Severance

*Shiv Narayan Prasad*

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Allowance etc. he has not been paid a single paisa. He has requested to issue direction to pay the amount admissible to him on his superannuation with interest.

3. At Annexure-A/2 at page 8, there is a representation for the same addressed to the Respondent No.3 dated 3.10.2005 in which the applicant appears to have made certain allegations against the Postal Inspector, Hilsa one Balmukund Singh. So far that annexure is concerned, it will be for the respondents to take whatever action including legal action they wish to take against any of the wrong doers, if allegations are found correct .

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4. The representations have also been sent to the Director [Post], Head Office at Patna as also to Respondent No.3, the Superintendent of Post Offices, Nalanda Division, Biharsharif.

5. The ld. ASC for the respondents submits that when the representations are pending, as claimed, it will be better to give an opportunity to the respondents to consider and dispose that of within a stipulated time. We agree to that.

6. In the result, this application is disposed of by directing the Respondent No.3, the Superintendent of Post Offices, Nalanda Division, Biharsharif to consider the representation dated 21.4.2006 [copy annexed] sent to him as well the grounds mentioned in this application treating it as



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additional representation and to record a speaking order thereupon within three months of the receipt of a copy of the order. The applicant is also directed to make available to the Respondent No.3, a copy of the order as well a copy of this application with annexures, within fifteen days of the receipt of certified copy of this order.

7. With the aforesaid direction, this O.A. is disposed of.

  
[ S.N.P.N.Sinha ]M[A]

  
[ P.K.Sinha ]VC

mps.